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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now Papers to be laid.

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals Development and Regulation Act, 1957:-
 - (i) G.S.R. 574(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Second Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (ii) G.S.R. 575(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Third Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iii) G.S.R. 723(E) published in Gazette of India dated the 6th October, 2009 reserving areas, mentioned therein, for undertaking prospecting or mining operations through the Maganese Ore (India) Limited.

(Placed in Library, See No. LT 865/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2007-2008.

(ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 866/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2008-2009.

(Placed in Library, See No. LT 867/15/09)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2008-2009.

(Placed in Library, See No. LT 868/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2008-2009.

(Placed in Library, See No. LT 869/15/09)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 870/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2007-2008 under sub-section (1) of Section 70 of the Disaster Management Act, 2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 871/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Madam, I beg to lay on the Table:-

A coy of the Border Security Force, Combatised Paramedics Group 'C' Posts Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R.123 in Gazette of India dated the 29th August, 2009 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

A coy of the Sashastra Seema Bal Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 560(E) in Gazette of India dated the 1st August, 2009 under sub-section (3) of section 155 of the Sashastra Seema Bal Act, 2007.

(Placed in Library, See No. LT 872/15/09)

A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-

- The Central Reserve Police Force Group "A" (General Duty) Officers Recruitment Rules, 2009 published in Notification No. G.S.R.509(E) in Gazette of India dated the 7th July, 2009.
- (ii) The Central Reserve Police Force (Combatised Para-Medical Posts) Recruitment (Amendment) Rules,2009 published in Notification No. G.S.R.131 in Gazette of India dated the 12th September, 2009.

(Placed in Library, See No. LT 873/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the years 2005-2006 and 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the years 2005-2006 and 2006-2007, together with Audit Report thereon.

(Placed in Library, See No. LT 874/15/09)

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, years 2005-2006 and 2006-2007.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2008-2009.

(Placed in Library, See No. LT 875/15/09)

(4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (i) A copy of the Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2008-2009.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 876/15/09)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2008-2009.

(Placed in Library, See No. LT 877/15/09)

(6) A copy of the Food Corporation of India (Staff) (1st Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. EP.33(1)/97-Vol.III in Gazette of India dated the 14th September, 2009 under subsection (5) of section 45 of the Food Corporations Act, 1964.

(Placed in Library, See No. LT 878/15/09)

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
 - (i) G.S.R. 597(E) published in Gazette of India dated the 22nd August, 2009 imposing stockholding limit on large consumers of sugar.
 - G.S.R. 640(E) published in Gazette of India dated the 7th September, 2009 making certain amendments in the Notification No. G.S.R. 597(E) dated the 22nd August, 2009.
 - G.S.R. 671(E) published in Gazette of India dated 14th September, 2009 making certain amendments in the Notification No. G.S.R. 531(E) dated 16th July, 2009.
 - (iv) G.S.R.691(E) published in Gazette of India dated 23rd September, 2009 regarding non-applicability of the provisions of the five notifications, mentioned therein, till 31st March, 2010 in respect of sugar processed from imported raw sugar by a producer of sugar or any other person for processing it on job basis and in respect of white sugar or refined sugar by State Trading Corporation, MMTC Limited, Projects and Equipment Corporation of India Limited and National Agricultural Marketing Federation of India Limited.

- (v) G.S.R. 692(E) published in Gazette of India dated 23rd September, 2009 directing the provisions of the Notification No. G.S.R. 832(E) dated 29th December, 1999 shall not be applicable till the 30th day of November, 2009.
- (vi) G.S.R. 726(E) published in Gazette of India dated 7th October, 2009 imposition of levy obligation @ 20 per cent on sugar produced during 2009-2010 sugar season on every domestic producer of sugar.
- (vii) G.S.R. 2563(E) published in Gazette of India dated 8th October, 2009 making certain amendments in the Notification No. S.O. 509(E) dated 18th February, 2009.
- (viii) S.O. 2072(E) published in Gazette of India dated 10th August, 2009 notifying specification of Customised Fertilizer under clause 20 B of the Fertilizer (Control) Order, 1985.
- (ix) S.O. 2073(E) published in Gazette of India dated 10th August, 2009 notifying specification of Neem coated Urea as provisional fertilizer under clause 20A of Fertilizer (Control) Order, 1985.
- (x) S.O. 2802(E) published in Gazette of India dated 3rd November, 2009 notifying specification of Ammonium Phosphate Sulphate with zinc as provisional fertilizer under clause 20A of Fertilizer (Control) Order, 1985.
- (xi) The Fertiliser (Control) Third Amendment Order, 2009 published in Notification No. S.O. 2803(E) in Gazette of India dated the 3rd November, 2009.
- (xii) The Removal of (Licensing requirement, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Six Amendment) Order, 2009 published in Notification No. S.O. 2461(E) in Gazette of India dated the 25th September, 2009.
- (xiii) S.O. 2404(E) published in Gazette of India dated 18th September, 2009 rescinding Notification No. S.O. 526(E) dated 12th April, 2006.
- (xiv) The Sugarcane (Control) Amendment Order, 2009 published in Notification No. S.O.2665 (E)/Ess Com./Sugarcane in Gazette of India dated the 22nd October, 2009.

(Placed in Library, See No. LT 879/15/09)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 880/15/09)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 881/15/09)

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 43 of the Central Agricultural University Act, 1992:-
 - (i) Notification No. 5-17/2008-CAU published in Gazette of India dated the 16th January, 2009 regarding third amendment to Statutes of Central Agricultural University Act, 1992.
 - Notification No. CAU/Reg/584/Ord/05 published in Gazette of India dated the 13th February, 2009 containing Ordinance No. 1/2008 – Institute of University Gold Medal for students of Central Agricultural University completing Master's Degree.
 - (iii) Notification No. CAU/Reg/584/Ord/05 published in Gazette of India dated the 13th February, 2009 containing Ordinance No. 2/2008 regarding the academic and other qualifications for the academic positions of Central Agricultural University.

- (iv) Notification No. CAU/Reg/584/Ord/05 published in Gazette of India dated the 13th February, 2009 containing Ordinance No. 3/2008 regarding revision of qualification for non-teaching posts of Central Agricultural University.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (10) above.

(Placed in Library, See No. LT 882/15/09)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 883/15/09)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2008-2009.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2008-2009, alongwith Audit Report thereon.

(Placed in Library, See No. LT 884/15/09)

(iv) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund of National Cooperative Development Corporation, New Delhi, for the year 2008-2009, alongwith Audit Report thereon.

(Placed in Library, See No. LT 884-A/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
 - (i) S.O. 2436(E) to S.O. 2441(E) published in Gazette of India dated the 23th September, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
 - S.O. 2559(E) published in Gazette of India dated the 8th October, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
 - (iii) S.O. 2108(E) published in Gazette of India dated the 12th August, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.

- (iv) S.O. 2624(E) published in Gazette of India dated the 16th October, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 on the stretch of land and for construction of Railway Over Bridge over Railway crossing (Rewari-Bathinda Railway line in Sirsa Town) in the State of Haryana.
- (v) S.O. 2405(E) published in Gazette of India dated the 18th September, 2009 regarding fee to be recovered from users of (Pimpalgaon-Dhule Section) the National Highway No. 3 in the State of Maharashtra.
- (vi) S.O. 2424(E) published in Gazette of India dated the 22nd September, 2009 regarding fee to be recovered from users of (Bharuch-Surat Section) the National Highway No. 8 in the State of Maharashtra.
- (vii) S.O. 2529(E) published in Gazette of India dated the 5th October, 2009 regarding fee to be recovered from the users of four-laned (Derumata Temple-Ghadawali River Section) of the National Highway No. 76 in the State of Rajasthan.
- (viii) S.O. 2687(E) published in Gazette of India dated the 26th October, 2009 regarding fee to be recovered from users of four-laned (Padalur-Trichy Section) of the National Highway No. 45 in the State of Tamil Nadu.
- (ix) S.O. 2250(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (x) S.O. 2318(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (xi) S.O. 2320(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (xii) S.O. 2321(E) published in Gazette of India dated the 14th September, 2009 authorizing of Sub-Divisional Officer, Bhandara as a competent authority for acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xiii) S.O. 2322(E) published in Gazette of India dated the 14th September, 2009 authorizing of Deputy collector and Special land Acquisition Officer (General) Nagpur as a competent authority for acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xiv) S.O. 2013(E) published in Gazette of India dated the 6th August, 2009 regarding authorizing the Land Acquisition Officer, Panchkula, as a competent authority for acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 73 in the State of Haryana.
- (xv) S.O. 1672(E) published in Gazette of India dated the 8th July, 2009 making certain amendments in the Notification No. S.O. 514(E) dated 7th April, 2006.
- (xvi) S.O. 1673(E) published in Gazette of India dated the 8th July, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 1 (Delhi-Ambala Section) in the State of Haryana.
- (xvii) S.O. 2261(E) published in Gazette of India dated the 4th Setember, 2009 making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (xviii) S.O. 2109(E) published in Gazette of India dated the 12th August, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Perpheral Expressway) (Sonepat Section) in the State of Haryana.
- (xix) S.O. 2079(E) published in Gazette of India dated the 10th August, 2009 authorizing the Land Acquisition

Officer, Urban Estate, Faridabad, Haryana, as a competent authority for acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 2 in the State of Haryana.

- (xx) S.O. 2566(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 22 (Kalka-Shimla Section) in the State of Himachal Pradesh.
- (xxi) S.O. 2554(E) published in Gazette of India dated the 8th October, 2009 making certain amendments in the Notification No. S.O. 1709(E) dated 5th October, 2006.
- (xxii) S.O. 1677(E) published in Gazette of India dated the 9th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (xxiii) S.O. 2153(E) published in Gazette of India dated the 22nd August, 2009 regarding acquisition of land for building/construction, maintenance, management and operation of Kodungallur Bye pass National Highway No. 17 (Chandappura-Kottappuram Section) in the State of Kerala.
- (xxiv) S.O. 2244(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 2077(E) dated 20th August, 2008.
- (xxv) S.O. 2245(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 849(E) dated 10th April, 2008.
- (xxvi) S.O. 2247(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (xxvii) S.O. 2538(E) published in Gazette of India dated the 6th October, 2009 making certain amendments in the Notification No. S.O. 505(E) dated 14th March, 2008.
- (xxviii)S.O. 2646(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 47 (Mannuthy-Aluva Section) in the State of Kerala.
- (xxix) S.O. 2259(E) published in Gazette of India dated the 4th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxx) S.O. 2448(E) published in Gazette of India dated the 23rd September, 2009 making certain amendments in the Notification No. S.O. 1663(E) dated 8th July, 2009.
- (xxxi) S.O. 2453(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 9 (Vijayawada-Machalipatnam Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 2454(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 2452(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxiv)S.O. 1713(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 71 (Rohtak-

Jhajjar Section) in the State of Haryana.

- (xxxv) S.O. 2117(E) published in Gazette of India dated the 13th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttarakhand.
- (xxxvi)S.O. 2240(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 25 (Jhansi-Bhongnipur Section) in the State of Uttar Pradesh.
- (xxxvii) S.O. 2364(E) and S.O. 2365(E) published in Gazette of India dated the 15th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation different stretches of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxxviii) S.O. 2555(E) published in Gazette of India dated the 8th October, 2009 regarding acquisition of land for building (widening including construction of bypasses or realignments, if any), maintenance, management and operation of National Highway No. 25 in the State of Uttar Pradesh.
- (xxxix) S.O. 939(E) and S.O. 940(E) published in Gazette of India dated the 9th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 24 in the State of Uttar Pradesh
- (xl) S.O. 1359(E) published in Gazette of India dated the 27th May, 2009 authorising Additional District Magistrate (L.A.) Joint Organization, Ghaziabad to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xli) S.O. 1360(E) published in Gazette of India dated the 27th May, 2009 authorising Additional District Magistrate (L.A.) Joint Organization, Gautam Budh Nagar to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xlii) S.O. 1361(E) published in Gazette of India dated the 27th May, 2009 authorising Additional District Magistrate (Administration) Bulandshahar to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xliii) S.O. 1362(E) published in Gazette of India dated the 27th May, 2009 authorising Special Land Acquisition Officer (Joint Organization), Aligarh to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xliv) S.O. 2066(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (Construction) of Agra By Pass on National Highway No. 2 (Delhi-Kanpur Section) and National Highway No.3 (Agra-Gwalior Section) in the State of Uttar Pradesh.
- (xlv) S.O. 1783(E) and S.O. 1784(E) published in Gazette of India dated the 21st July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xlvi) S.O. 1860(E) published in Gazette of India dated the 30th July, 2009 regarding acquisition of land for building (widening/four-laning, etc) maintenance, management and operation National Highway No. 21 (Amritsar-Wagha Section) in the State of Punjab.
- (xlvii) S.O. 2362(E) published in Gazette of India dated the 15th September, 2009 regarding acquisition of land for building (widening/four-laning, etc) maintenance, management and operation National Highway No.1 (Jalandhar-Amritsar-Section) in the State of Punjab.

- (xlviii) S.O. 2528(E) published in Gazette of India dated the 5th October, 2009 regarding revision of Toll of the two lane Railway Over Bridge near Kurali on Chandigarh-Ropar Road on National Highway No. 21 in the State of Punjab under the Built Operate and Transfer Scheme.
- (xlix) S.O. 1609(E) published in Gazette of India dated the 1st July, 2009 making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005.
- S.O. 2531(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (widening/four-laning, etc) maintenance, management and operation National Highway No.87 (Rampur-Nanital-Section) in the State of Uttar Pradesh.
- (li) S.O. 2078(E) published in Gazette of India dated the 10th August, 2009 authorising Special Land Acquisition Officer (Joint Organization), Mathura to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.
- (lii) S.O. 2536(E) published in Gazette of India dated the 6th October, 2009 authorising District Lang Acquisition Officer, Rampur to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.
- (liii) S.O. 1745(E) published in Gazette of India dated the 15th July, 2009 authorising Additional District Magistrate (Land Acquisition) Agra to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttar Pradesh.
- (liv) S.O. 1746(E) published in Gazette of India dated the 15th July, 2009 authorising Special Land Acquisition Officer, Nainital to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttarakhand.
- (Iv) S.O. 2673(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (Ivi) S.O. 1204(E) published in Gazette of India dated the 13th May, 2009 making certain amendments in the Notification No. S.O. 1009(E) dated 10th November, 2000.
- (Ivii) S.O. 1735(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (Iviii) S.O. 2118(E) published in Gazette of India dated the 13th August, 2009 authorising Deputy Collector, Bhuj, to perform the functions of competent authority to acquire land for the construction of Mandvi Bypass on of National Highway No. 8A in the State of Gujarat.
- (lix) S.O. 2367(E) published in Gazette of India dated the 15th September, 2009 authorising officers, mentioned therein, to perform the functions of competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 8 in the State of Rajasthan.
- (Ix) S.O. 2548(E) published in Gazette of India dated the 7th October, 2009 levying the fee at the rate, mentioned therein, for the use of Morel Bridge on National Highway No. 11A in the State of Rajasthan.
- (Ixi) S.O. 2431(E) to S.O. 2433(E) published in Gazette of India dated the 23rd September, 2009 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 65 (Fatehpur-Pali Section) in the State of Rajasthan.
- (Ixii) S.O. 2696(E) published in Gazette of India dated the 27th October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Boarder Section) in the State of Gujarat.
- (Ixiii) S.O. 2798(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for

building (widening/six-laning, etc.), maintenance, management and operation of National Highway Nos. 79A, 79 and 76 in the State of Rajasthan.

- (Ixiv) S.O. 2101(E) published in Gazette of India dated the 11th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (Ixv) S.O. 2401(E) published in Gazette of India dated the 18th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (Ixvi) S.O. 1855(E) published in Gazette of India dated the 29th July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (Ixvii) S.O. 1811(E) published in Gazette of India dated the 23rd July, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (Ixviii) S.O. 1736(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (Ixix) S.O. 1737(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (Ixx) S.O. 2691(E) to S.O. 2694(E) and S.O. 2697(E) published in Gazette of India dated the 27th October, 2009 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 59 (Ahmedabad-Gujarat/MP Boarder Section) in the State of Gujarat.
- (lxxi) S.O. 2655(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the Notification No. S.O. 1428(E) dated 10th June, 2008.
- (Ixxii) S.O. 2678(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (Ixxiii) S.O. 2104(E) published in Gazette of India dated the 21st August, 2009 making certain amendments in the Notification No. S.O. 126(E) dated 22nd January, 2008.
- (Ixxiv) S.O. 2221(E) published in Gazette of India dated the 2nd September, 2009 entrusting stretches, mentioned therein, of National Highway No. 9 in the State of Andhra Pradesh.
- (lxxv) S.O. 2222(E) published in Gazette of India dated the 2nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxvi) S.O. 2223(E) published in Gazette of India dated the 2nd September, 2009 making certain amendments in the Notification No. S.O. 815(E) dated 25th May, 2007.
- (Ixxvii) S.O. 2224(E) published in Gazette of India dated the 2nd September, 2009 rescinding Notification No. S.O. 247(E) dated 5th February, 2008.
- (Ixxviii) S.O. 2225(E) published in Gazette of India dated the 2nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Ixxix) S.O. 2425(E) published in Gazette of India dated the 22nd September, 2009 making certain amendments in

the Notification No. S.O. 78(E) dated 4th February, 1999.

- (Ixxx) S.O. 2426(E) published in Gazette of India dated the 22nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxi) S.O. 2427(E) published in Gazette of India dated the 22nd September, 2009 entrusting stretches, mentioned therein, of National Highway Nos. 6 and 9 in the State of Maharashtra.
- (Ixxxii) S.O. 2428(E) published in Gazette of India dated the 22nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxiii) S.O. 2592(E) published in Gazette of India dated the 12th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 15 in the State of Punjab.
- (Ixxxiv) S.O. 2593(E) published in Gazette of India dated the 12th October, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxv) S.O. 2594(E) published in Gazette of India dated the 12th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 91 in the State of Uttar Pradesh.
- (Ixxxvi) S.O. 2595(E) published in Gazette of India dated the 12th October, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxvii) S.O. 2392(E) published in Gazette of India dated the 16th September, 2009 regarding acquisition of land for building (four-laning, etc.), maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (Ixxxviii) S.O. 2423(E) published in Gazette of India dated the 22nd September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.
- (Ixxxix) S.O. 1828(E) published in Gazette of India dated the 25th July, 2009 making certain amendments in the Notification No. S.O. 1403(E) dated 8th December, 2003.
- (xc) S.O. 1829(E) published in Gazette of India dated the 25th July, 2009 making certain amendments in the Notification No. S.O. 176(E) dated 7th February, 2005.
- (xci) S.O. 1830(E) published in Gazette of India dated the 25th July, 2009 making certain amendments in the Notification No. S.O. 1122(E) dated 29th September, 2003.
- (xcii) S.O. 1691(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xciii) S.O. 1782(E) published in Gazette of India dated the 21st July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhnadon section) in the State of Madhya Pradesh.
- (xciv) S.O. 2486(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (Khalghat-M.P./Maharashtra Border Section), maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.
- (xcv) S.O. 2570(E) and S.O. 2571(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 75 (Jhanshi-Khajuraho section) in the State of Madhya Pradesh.
- (xcvi) S.O. 2660(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the

Notification No. S.O. 935(E) dated 19th August, 2004.

- (xcvii) S.O. 2312(E) published in Gazette of India dated the 11th September, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Kampee-Kanhan Bypass and Nagpur-Hyderabad section) in the State of Maharashtra.
- (xcviii) S.O. 2323(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xcix) S.O. 2262(E) published in Gazette of India dated the 4th September, 2009 making certain amendments in the Notification No. S.O. 1596(E) dated 25th September, 2009.
- (c) S.O. 2112(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Notification No. S.O. 785(E) dated 19th March, 2009.
- (ci) S.O. 2540(E) published in Gazette of India dated the 6th October, 2009 making certain amendments in the Notification No. S.O. 164(E) dated 29th January, 2008.
- (cii) S.O. 2260(E) published in Gazette of India dated the 4th September, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 18(Kadapa-Kurnool section) in the State of Andhra Pradesh.
- (ciii) S.O. 2226(E) published in Gazette of India dated the 2nd September, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 18(Kadapa-Kurnool section) in the State of Andhra Pradesh.
- (civ) S.O. 2316(E) published in Gazette of India dated the 14th September, 2009 making certain amendments in the Notification No. S.O. 852(E) dated 10th April, 2008.
- (cv) S.O. 2451(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No.9 (Vijayawada-Machilipatam section) in the State of Andhra Pradesh.
- (cvi) S.O. 2588(E) published in Gazette of India dated the 12th October, 2009 making certain amendments in the Notification No. S.O. 219(E) dated 13th March, 2001.
- (cvii) S.O. 1862(E) published in Gazette of India dated the 30th July, 2009 regarding acquisition of land for construction of approaches to Road Over Bridge on National Highway No.18 in the State of Andhra Pradesh.
- (cviii) S.O. 2430(E) published in Gazette of India dated the 23rd September, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.
- (cix) S.O. 2455(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 9(Vijayawada-Machlipatnam section) in the State of Andhra Pradesh.
- (cx) S.O. 2075(E) published in Gazette of India dated the 10th August, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.
- (cxi) S.O. 2067(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (cxii) S.O. 2121(E) and S.O. 2122(E) published in Gazette of India dated the 13th August, 2009 regarding acquisition

of land for building (widening/four-laning, etc), maintenance, management and operation of different stretches of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border section) in the State of Andhra Pradesh.

- (cxiii) S.O. 2549(E) published in Gazette of India dated the 7th October, 2009 regarding acquisition of land for building (widening/six-laning, etc), maintenance, management and operation of National Highway No. 3 (Vadape-Gonde section) in the State of Maharashtra.
- (cxiv) S.O. 2640 (E) published in Gazette of India dated the 21st October, 2009 containing Corrigendum to the Notification No. S.O. 1696(E) dated 10th July, 2009.
- (cxv) S.O. 2661(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the Notification No. S.O. 934(E) dated 19th August, 2004.
- (cxvi) S.O. 2659(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.7 (Kamptee- Kanhan bypass and Nagpur-Hyderabad section) in the State of Maharashtra.
- (cxvii) S.O. 2657 (E) published in Gazette of India dated the 21st October, 2009 authorizing the Deputy Collector (LA), North Goa to acquire land for building (widening/four/six laning, etc), maintenance, management and operation of National Highway No. 17 in the State of Goa.
- (cxviii) S.O. 2658(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 in the State of Maharashtra.
- (cxix) S.O. 2597(E) published in Gazette of India dated the 13th October, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh section) in the State of Uttar Pradesh.
- (cxx) S.O. 1636(E) published in Gazette of India dated the 6th July, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet section) in the State of Tamil Nadu.
- (cxxi) S.O. 1699(E) to S.O.1701(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxii) S.O. 2068(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.5 (Madras-Vijayawada section) in the State of Tamil Nadu.
- (cxxiii) S.O. 2249(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet section) in the State of Tamil Nadu.
- (cxxiv) S.O. 2317(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore section) in the State of Tamil Nadu.
- (cxxv) S.O. 2319(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Salem-Karur section) in the State of Tamil Nadu.
- (cxxvi) S.O. 2366(E) published in Gazette of India dated the 15th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam section) in the State of Tamil Nadu.

- (cxxvii) S.O. 2479(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada section) in the State of Tamil Nadu.
- (cxxviii) S.O. 2498(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of land for construction of Toll Plaza and Base camp on National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxix) S.O. 2499(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of Iand for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxx) S.O. 2500(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur section) in the State of Tamil Nadu.
- (cxxxi) S.O. 2501(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxxii) S.O. 2674(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31(Nalbari-Bijni section) in the State of Assam.
- (cxxxiii) S.O. 2675(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Bijni – West Bangal Border section) in the State of Assam.
- (cxxxiv) S.O. 2478(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 54, including construction of Lanka Bypass in the State of Assam.
- (cxxxv) S.O. 2113(E) published in Gazette of India dated the 13th August, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Karnataka.
- (cxxxvi) S.O. 2326(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (cxxxvii) S.O. 2457(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (cxxxviii) S.O. 1744(E) published in Gazette of India dated the 15th July, 2009 regarding acquisition of land for building (widening/two-laning etc.), maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi section) in the State of Assam.
- (cxxxix) S.O. 2711(E) published in Gazette of India dated the 28th October, 2009 regarding acquisition of land for building (widening/two-laning etc.), maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi section) in the State of Assam.
- (cxl) S.O. 1705(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 44 in the State of Tripura.
- (cxli) S.O. 1706(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 54 (Slchar-

Harangajao section) in the State of Assam.

- (cxlii) S.O. 1822(E) published in Gazette of India dated the 24th July, 2009 making certain amendments in the Notification No. S.O. 4(E) dated 1st January, 2009.
- (cxliii) S.O. 1823(E) published in Gazette of India dated the 24th July, 2009 making certain amendments in the Notification No. S.O. 5(E) dated 1st January, 2009.
- (cxliv) S.O. 1859(E) published in Gazette of India dated the 30th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Guwahati-Nalbari section) in the State of Assam.
- (cxlv) S.O. 2128(E) published in Gazette of India dated the 17th August, 2009 making certain amendments in the Notification No. S.O. 201(E) dated 20th January, 2009.
- (cxlvi) S.O. 2129(E) published in Gazette of India dated the 17th August, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni section) in the State of Assam.
- (cxlvii) S.O. 2230(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 37 (Khanapara-Kalikuchi section) in the State of Assam.
- (cxlviii) S.O. 2231(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 221(E) dated 10th February, 2005.
- (cxlix) S.O. 2232(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 1177(E) dated 21st May, 2008.
- (cl) S.O. 2324(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Srirampur-Champamati section) in the State of Assam.
- (cli) S.O. 2325(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Champamati River-Bijni section) in the State of Assam.
- (clii) S.O. 2410(E) published in Gazette of India dated the 22nd September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni section) in the State of Assam.
- (cliii) S.O. 2411(E) published in Gazette of India dated the 22nd September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 54 (Maibong-Lumding section) in the State of Assam.
- (cliv) S.O. 2598(E) published in Gazette of India dated the 13th October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway Nos. 53 &54 in the State of Assam.
- (clv) S.O. 2599(E) published in Gazette of India dated the 13th October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (clvi) S.O. 2679(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni section) in the State of Assam.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 886/15/09)

अध्यक्ष महोदया : अब शून्य पूढर प्रारम्भ करती ढूं। श्री गुरुदास दासगुप्त।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : कृपया शान्त हो जाइए। शून्य प्रहर चलने दीजिए। मैं सबको शून्य प्रहर में बोलने का अवसर दूंगी। कृपया शान्त हो जाइए।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : हां, जो भी मामला है, हम आपको जरूर बोलने का अवसर देंगे_। कृपया आप शान्त हो जाइए_।

…(<u>व्यवधाल</u>)

MADAM SPEAKER: Please Sit down. I will allow you to speak.

...(Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए_। आप श्री गुरुदास दासगुप्त जी को बोलने दीजिए_।

…(<u>व्यवधान</u>)

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, उत्तर प्रदेश के एक वरिष्ठ प्रशासनिक अधिकारी...(<u>व्यवधान</u>)

अध्यक्ष महोदया : आप बैठ जाइए। क्या आपने नोटिस दिया है?

…(<u>व्यवधाल</u>)

अध्यक्ष महोदया : आप बैठ जाइए_। आप बैठ जाइए_। आप कृपा कर के बैठ जाइए_। आपका नोटिस मुझे नहीं मिला है_। आप भी बैठ जाइए_। भ्री गुरुदास दासगुप्त जी आप बोलिए_।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : आप जीरो ऑवर चलने दीजिए_। हम आपको बुलाएंगे_। आप जरा बैठ जाइए_। आप बैठ जाइए_।

…(<u>व्यवधाल</u>)

MADAM SPEAKER: Shri Gurudas Dasgupta.